



Government of Jammu and Kashmir
Revenue Department
Civil Secretariat, Jammu/Srinagar.

NOTIFICATION

Jammu, the 9th February, 2017

SRO: 54 In exercise of powers conferred by section 5 of the Jammu and Kashmir Land Revenue Act, Samvat, 1996 and in partial modification of Notification SRO 437 of 2014 dated 21st October, 2014, the Government hereby exclude village Chandgam from the territorial jurisdiction of Niabat Lassipora (New), Tehsil Shahoora (New)HQ at Litter and include the same within the territorial jurisdiction of Niabat Pulwama II of Tehsil Pulwama.

By order of the Government of Jammu and Kashmir.

Sd/-

(Mohammad Ashraf Mir)

Commissioner/Secretary to Government,
Revenue Department.

No. Rev/S/298/2016

Dated: 9 -02-2017

Copy to the:-

01. Financial Commissioner (Revenue), J&K, Jammu.
02. Principal Secretary to Hon'ble Chief Minister.
03. Director General of Police.
04. All Principal Secretaries to the Government.
05. Principal Resident Commissioner, J&K Government, New Delhi.
06. Principal Secretary to the Hon'ble Governor, J&K.
07. All Administrative Secretaries to the Government.
08. Divisional Commissioner, Jammu / Kashmir.
09. Commissioner, Survey and Land Records, J&K.
10. All Heads of the Departments.
11. Relief and Rehabilitation Commissioner (Migrants).
12. All Regional Directors, Survey and Land Records, J&K.
13. Director, Information, J&K, Jammu.
14. Director, Estates, Civil Secretariat, J&K, Jammu.
15. All Deputy Commissioners.
16. Custodian General, J&K, Jammu.
17. Private Secretary to Hon'ble Minister for Revenue for information of the Hon'ble Minister.

18. Private Secretary to Hon'ble Minister of State for Revenue for information of the Hon'ble Minister.
19. Private Secretary to Commissioner/Secretary, Revenue Department.
20. I/c Website for hoisting the said SRO on official website.
21. Government Order file / Stock file.


(Ghulam Rasool)KAS

Deputy Secretary to Government,
Revenue Department.

